

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY-1

(2)

OA NO. 564/93

Baliram Somaji Nandeshwar
r/o. Railway Quarter no. RB-II
226 'C' Near Primary School
Ajni, Nagpur

..Applicant

v/s.

Union of India through
General Manager,
Central Railway, Bombay VT & Another .. Respondents

Coram: Hon. Shri Justice M S Deshpande, V.C.

APPEARANCE:

Mrs. Meenaxi Iyer
counsel for applicant

Mr. Ajay Alzi, for Ms. Indira Bodade
counsel for respondents

ORAL JUDGMENT:
(PER: M S Deshpande, Vice Chairman)

DATED: 23.7.93

Heard the counsel.

It is apparent that the applicant was under suspension pending a criminal case. The suspension was revoked and the applicant came to be transferred from Nagpur to Hinganghat by the order dated 1.6.93 which was received by him on 4.6.93. The applicants grievance is that he is transferred to inflict punishment and to harass him and to accommodate Mrs. Suryavanshi, who is not qualified.

Besides making mere allegations, no facts are stated to justify the inference of the malafide. With regard to the applicant's quarter since the question of vacating the same would be related to the applicant's transfer no separate directions are necessary. The applicant may move the appropriate authority by making a representation in that respect. Status quo with regard to the quarter be maintained for one month.

(6)

-2-

As there is ^{no} substance in the application
the same is dismissed, with the above observation.


(M.S. Deshpande)
Vice Chairman

trk